

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.373/MP/2018

Subject : Petition invoking Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner, i.e., BSES Yamuna Power Limited and Damodar Valley Corporation.

Petitioner : BSES Yamuna Power Limited.

Respondent : Damodar Valley Corporation.

Date of Hearing : **13.1.2022**

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Buddy Ranganathan, Advocate BYPL
Ms. Anushree Bardhan, Advocate, DVC
Ms. Srishti Khindaria Advocate, DVC
Ms. Shikha Sood Advocate, DVC
Shri Manik Rakshit, DVC
Shri Debasish Dey, DVC
Shri Debi Prasad Paitundi, DVC
Shri Debasish Mondal, DVC
Shri Biswajit Mondal, DVC

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, the learned counsel for the Petitioner, BYPL prayed for adjournment of the hearing. This was not objected to by the learned counsel for the Respondent, DVC. Accordingly, the Commission accepted the request of the learned counsel of the Petitioner and adjourned the hearing.

3. Matter shall be listed for hearing in due course for which notice shall be issued to the parties.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

